

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION NOS. 448-449 OF 2016

IN

CIVIL APPEAL NO. 177-178 OF 2015

M.VARA KUMARI

.. Petitioner(s)

Versus

KOVILKAR LAKSHMOJI RAO

.. Respondent(s)

O R D E R

The respondent has filed an I.A. for directions before this Court in which he states that he has finally complied with this Court's order by demolishing the wall in question on 16.08.2018. He has also tendered an unconditional apology to this Court. We accept the apology and the fact that he has purged himself of the contempt. The respondent will be released forthwith.

It is made clear that the affidavit, which tenders an unconditional apology, specifically states that in future also, the respondent will not in any manner obstruct the passage. This is also taken on record. It is made clear that liberty is granted to learned counsel

appearing on behalf of the petitioner to approach this Court in case this part of the affidavit is breached in future.

The contempt petitions are disposed of accordingly.

.....J.  
(ROHINTON FALI NARIMAN)

.....J.  
(INDU MALHOTRA)

New Delhi,  
Dated: 10<sup>th</sup> September, 2018.

ITEM NO.46

COURT NO.8

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 448-449/2016 In C.A. No. 177-178/2015

M. VARA KUMARI

Petitioner(s)

VERSUS

KOVILKAR LAKSHMOJI RAO

Respondent(s)

Date : 10-09-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. V.Sridhar Reddy, Adv.  
Mr. Abhijit Sengupta, AOR

For Respondent(s) Mr. A.Chandra Mohan, Adv.  
Mr. Gaurav Agrawal, Adv.  
Mr. Hitendra Nath Rath, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The contempt petitions are disposed of in terms of the  
signed order.

(SHASHI SAREEN)  
AR CUM PS

(TAPAN KUMAR CHAKRABORTY)  
BRANCH OFFICER

(Signed order is placed on the file)